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GOVERNMENT OF MANIPUR
OFFICE OF THE KWAKTA MUNICIPAL COUNCIL
KWAKTA, MANIPUR

N O T I F I C A T I O N
The 22nd December, 2025

No. 8/1/KMC/OMS/2021: Whereas the draft Kwakta Municipal Council Building Bye-Laws, 2025 was notified by the Council vide notification of even number dated 5th December, 2025 for adoption of "the Model Manipur Unified Building Bye-Laws, 2024" as "Kwakta Municipal Council Building Bye-Laws, 2025" which was published in the Sanaleibak Local Daily on 7th December, 2025 inviting objection(s)/suggestion(s) from the general public within 7 (seven) days from the date of publication of the said notice.

And, Whereas, no any objection/suggestion have been received by this office on the draft Kwakta Municipal Council Building Bye-Laws, 2025 within the stipulated period.

Now, therefore, in pursuance of section 212 of the Manipur Municipalities Act, 1994, the draft Kwakta Municipal Council Building Bye-Laws, 2025 is hereby published in the Manipur Gazette Extra-Ordinary as "Kwakta Municipal Council Building Bye-Laws, 2025" and the same is also hereby published for general information as ANNEXURE.

The ANNEXURE will be available at the official website of the Town Planning Department, Manipur https://tpmanipur.mn.gov.in.

KH. KANTA SINGH,
Executive Officer,
Kwakta Municipal Council.

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